

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 28 of 1997

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. A. Sathath Khan, Judicial Member

Smt. C. Kachhap

-VS-

Doordarshan

For the Applicant : Mr. R.K. De, Counsel

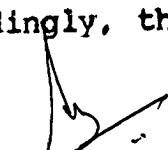
For the Respondents: Mr. B. Mukherjee, Counsel

Date of Order : 28-02-2003

ORDER

MR. A.SATHATH KHAN, JM

During the course of argument, we find that no final order has been passed by the respondents regarding recovery of any amount on the ground of excess payment made to the applicant. The applicant has filed the above O.A. on the apprehension that the concerned departmental authority may pass such an order on the basis of a letter dated 13-6-1996 of the Sr. Accounts Officer to the Deputy Director(Admn.), Directorate General, Doordarshan, New Delhi. Admittedly, no order for recovery has been passed by the respondents till date. Hence, the above O.A. is pre-mature. Under these circumstances, the O.A. is not maintainable. However, if the respondents pass an order in respect of any recovery on the ground of excess payment, the applicant will be at liberty to approach this Tribunal for challenging any such order of recovery. Accordingly, the O.A. is disposed of with the above observations.


Member (J)


Member (A)